



2026:AHC:49325

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3369 of 2026

Om Prakash

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Siddharth Saran
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Siddharth Saran, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. On the oral request of learned counsel for the writ petitioner, he is permitted to make impleadment in the array of parties.
3. The case of the writ petitioner is that he was appointed as a Deputy Jailor in the year 2001. The writ petitioner was accorded the first ACP w.e.f. 09.01.2017, though he was entitled for the same w.e.f. 09.01.2011 and he was also entitled for the second ACP, which has yet not been accorded.
4. Sri R.S. Umrao, learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order.

March 11, 2026

N.S.Rathour

(Vikas Budhwar,J.)